
Amit Debbarma Vs State Of Tripura And Ors.

Writ Petition (C) No. 1201 Of 2019

Court: Tripura High Court

Date of Decision: Feb. 11, 2021

Acts Referred:

Central Civil Services (Classification, Control And Appeal) Rules, 1965 " Rule 14#Indian Penal Code, 1860 " Section 109, 120(B), 302, 304-A, 338#Arms Act, 1959 " Section 27

Hon'ble Judges: Akil Kureshi, CJ

Bench: Single Bench

Advocate: T.D. Majumder, D. Bhattacharya

Final Decision: Disposed Of

Judgement